

GOVERNMENT OF INDIA
MINISTRY OF INFORMATION & BROADCASTING

LOK SABHA

UNSTARRED QUESTION NO. 3325

TO BE ANSWERED ON 21.03.2023

BAN ON ONLINE BETTING PLATFORMS.

3325. SHRI TIRATH SINGH RAWAT:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government proposes to impose a complete ban on online betting platforms or any surrogate product on news websites or TV channels promoting betting;

(b) if so, the details thereof and if not, the reasons therefor;

(c) whether any action is likely to be taken by the Government for violating the advisory meant for online betting platforms; and

(d) if so, the details therefor?

ANSWER

**THE MINISTER OF INFORMATION AND BROADCASTING; AND
MINISTER OF YOUTH AFFAIRS AND SPORTS**

(SHRI ANURAG SINGH THAKUR):

(a) to (d): “Betting and Gambling” comes under Entry 34 and 62 of List -II of the 7th Schedule of the Constitution which provides for their regulation by States. Based on the erstwhile Public Gambling Act, 1867, most State Governments have enacted their own laws to deal with betting and gambling within their jurisdictions. At Central Government level, the subject “Online Gaming” has been allocated to Ministry of Electronics and Information Technology (MeiTY) through an amendment in Allocation of Business Rules, 1961 vide notification dated 23.12.2022.

Ministry of Information and Broadcasting vide advisories dated 13.06.2022 and 03.10.2022 advised private satellite TV channels, digital news publishers and OTT platforms to refrain from publishing advertisements of online betting and gambling platforms and any of their surrogate products. These advisories were also informed to social media platforms. This Ministry takes suitable action whenever a specific violation in this regard comes to the notice of the Ministry.
